में यह प्रावधान है या नहीं कि वहां की संस्था, जो धन उसके पास उपलब्ध है, उसका उपयोग करे ग्रीर उसी के ग्राधार पर सरकार रक्षम दे ?

श्रं एम० सी० चागलाः जो सरवार मदद देती है वह इसिलये देती है कि बरावर उसका उपयोग हो। मगर जब तक एक इंस्टिट-यूशन श्राटोनामम है तब तक उसकी श्राटो-नामी में इन्टर्फियर करना वाजिब नहीं है।

Shri R. S. KHANDEKAR: May I know what is the remedy for Government servants whose services are terminated by these autonomous bodies which receive Government grants? Should they go to a court of law or are there any rules whereby the Government can come to their help in getting them redress?

SHRI M. C. CHAGLA: Well, Sir, there is such a thing as master and servant in our country. The normal procedure is for the dismissed official to make representations to the body which has dismissed him. But if he chooses to be recalcitrant and does not accept that decision, well, he has a right to go to a court of law, and that is what exactly Mr. Desai did. was dismissed; the Principal got ratification of the Board. Notwithstanding that, Sir, he went to a court of law and the court held on technical grounds that this dismissal was not valid and awarded damages to the extent of about Rs. 16,000.

DR. SHRIMATI PHULRENU GUHA: May I know how long he was in service?

Shri M. C. CHAGLA: Well, Sir, he was appointed on the 20th September, 1960. It was for a period of two years. But his services were terminated before that, they were terminated from 31st December, 1961. So, he was there for about a year or a little over a year.

Shri G. M. MIR: May I know, Sir, for how long he served the institution before his services were terminated?

Shri M. C. CHAGLA: Sir, under the terms of appointment he was appointed for a period of two years with effect from that date, namely, 20th September. Clauses 4 and 5 of the appointment order contain provision for the termination of the contract.

Shri NAFISUL HASAN: Sir, the charge which the hon. Education Minister has just referred to appears to be too general. Was there any specific allegation against the officer? His continued association with the institution was not in the interest of the institution, well, that appears to be a very vague and general charge. Was there any specific allegation against that officer?

Shri M. C. CHAGLA: Well, Sir, no institution can run if its Principal is not entitled to say that the services of a particular official are unsatisfactory. That is the conclusion he came to.

Mr. CHAIRMAN: Next question.

Services of Administrative Officers
IN THE INDIAN COUNCIL OF CULTURAL
AFFAIRS TERMINATED

\*134. SHRI A. M. TARIQ: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the services of Administrative Officers in the Indian Council of Cultural Affairs have been terminated recently; and
- (b) if so, what are the reasons therefor and what is the number of officers whose services have been terminated?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir.

(b) On the recommendations of the Finance Committee of the Council which were made with a view to effecting economy in expenditure

while maintaining efficiency, the services of two officers, viz., the Officer on Special Duty and the Administrative Officer were terminated by the Council.

Shri A. M. TARIQ: Sir, is it a fact that at the same time when these two posts were abolished two new posts of Programme Officer and Welfare Officer were created and, if so, what was the objection to keeping the previous posts?

SHRI M. C. CHAGLA: Well, Sir, a Finance committee was appointed presided over by the Vice-Chancellor of the Delhi University, Mr. Deshmukh. That went into the whole They thought that the two matter. posts were unnecessary and in the interests of economy they should be abolished. There decision was confirmed by the Governing Body. As a result of that the services of these two officers were terminated. It was also decided that the other two posts should be created.

Shri A. M. TARIQ: Is it a fact that the person who was holding the post of the Administrative Officer was a highly qualified person and he was working there for the last 13 or 14 years and also no post has been provided to him and, if so, why not?

Shri M. C. CHAGLA: Well, Sir, if the Finance Committee comes to the conclusion that the post of the Administrative Officer is unnecessary and it should be abolished, is it suggested that the Council or the Minister should interfere with that decision and alter that decision?

Shri A. M. TariQ: No, Sir. That is not our suggestion, if justice has been done. But if injustice has been done to a particular individual, then definitely we will raise the question in this House. My contention is that the services of a person who has served the institution for the last fourteen years and who is well qualified and has been recommended by the highest authorities in the Administrative Ser-

vice have been terminated, when persons who are less qualified are being provided with jobs. I want to know whether that is justice.

Shri M. C. CHAGLA: I have always tried to see that no injustice is done and I can assure my hon. friend that I personally went into the question. I studied the whole record. I am fully satisfied that no injustice has been done.

SHRI BHUPESH GUPTA: Since the hon. Minister is anxious that no injustice should be done, may I know what steps he has actually taken to find some alternative posting for him, because the officer, as it has been stated here, has been in service for a number of years?

SHRI M. C. CHAGLA: Well, Sir. the Ministry of Education is not a Ministry for finding jobs but I shall certainly do my best to see that if any suitable job is available for him, he is given that job.

Shri A. C. GILBERT: May I know if it is correct that the Administrative Officer whose post has been abolished had also officiated as Programme Officer for more than one year to the entire satisfaction of the Secretary and the Minister? If so, why was he not absorbed as Programme Officer?

Shri M. C. CHAGLA: Well, Sir, I did not like to go into this matter but if the hon. Members insist on it, I can say that I have seen the record and it was found, unfortunately, that this particular officer, for whom I have every sympathy, was found to be unfit in many posts that he had occupied during the last few years and it was with great reluctance that his services were terminated.

Shri B. K. P. SINHA: It appears from the answer of the hon. Minister that while two posts were abolished two other posts were created. May I know the total yearly gain that accrues to Government by the creation

of two posts and the abolition of two posts?

Shri M. C. CHAGLA: Well, Sir, I do not know the exact figures but if the hon Member wants them, I will give him the figures relating to the exact economy effected but, as I said, a high-powered committee presided over by no less a person than the Vice-Chancellor of the Delhi University went into the whole question and came to the conclusion that these two particular posts should be abolished.

Shri M. P. BHARGAVA: From the replies of the hon. Minister, are we to understand that it takes over a decade for the authority to come to the conclusion that a man who has been holding several posts was unfit for all these posts?

Shri M. C. CHAGLA: Well, Sir, I have not been Education Minister for a decade. I have only been so for six months.

SHRI BHUPESH GUPTA: We are a little confused.

SHRI A. B. VAJPAYEE: But don't confuse others.

SHRI BHUPESH GUPTA: In the beginning it was said that the two posts · were abolished on the recommendation of the Committee which went into the At the same question of economy. time, the Minister was saving that he found their records to be unsuitable and hence could not be given the other May I know whether the committee which went into the question of economy also went into the question persons? of the competence of the What exactly was the reason for the abolition of these posts? Was it meant that the person should be removed or was it meant purely as an economic necessity?

SHRY M C. CHAGLA: Well, Sir, it was found that the particular gentleman who was holding this post was

not doing any useful work and that there was no need to have this post. An attempt was made to try and see whether he could be fitted into any other post and the decision was that he was not competent to hold any other post. This was long before my time. The result was that with regret the authorities came to the conclusion that his services should be terminated. I have looked into it after I have assumed office.

Shri A. M. TARIQ: After serving for fourteen years in this office, this grand-nephew of Maulana Azad, a man who was recommended by the Government, recommended by the Government of India Secretariat Training School was removed from service. This is the certificate:

"Intelligent, quiet and well behaved person with polished manners. He took the greatest interest in the training and acquitted himself very well in the final examination held by the School at the end of the course. During the short period of his attachment to this School, his work was found to be of a high order and his conduct was excellent."

This is the certificate given by the Director of the Highest institution of the Government of India. This man served for fourteen years. The Secretary also found his services good and appreciated them and recommended him for higher posts. After fourteen years, this post is abolished and this man is being termed as unfit. Let us have an enquiry into the conduct of the Secretary who kept an undeserving person for fourteen years in this body.

MR. CHAIRMAN: Has he been declared unfit or has the post been abolished?

SHRI M. C. CHAGLA: The post has been retrenched.

SHRI A. M. TARIQ: He also said in his reply that he was found unfit.

MR. CHAIRMAN: When you mentioned the authority, he said that.

SHRI A M. TARIQ: No. no.

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SHRI BHUPESH GUPTA: From the answer he has given it does appear now that first of all the Government of India thought of getting rid of him. Then they went into this question and found that abolition of the post was one of the ways of getting rid of the person.

Mr. CHAIRMAN: That is your comment. You cannot elicit anything more useful now. Next question.

## FIXATION OF PAY OF LECTURERS OF DELHI UNIVERSITY

\*135, SHRI V. M. CHORDIA: the Minister of Education be pleased to refer to the reply given to Starred Question No. 531 in the Rajya Sabha on 12th March, 1964 and state:

- (a) whether any decision has been taken at the informal meeting of the Vice-Chancellors of the Central Universities held in April 1964 on the representation of the lecturers of the colleges affiliated to the University of Delhi regarding anomalies in the fixation of their pay in the revised scales;
  - (b) if so, what is the decision;
- (c) whether the decision would be applicable to all the lecturers; and
- (d) if the reply to part (a) above be in the negative, when a decision is likely to be taken?

THE MINISTER EDUCATION OF (SHRI M. C. CHAGLA): (a) to (d). The Committee of the Vice-Chancellors of the Central Universities, at its meeting held on 30th March, 1964, considered the matter and felt that there was no single formula that would not lead to further complications in fixing the pay of the teachers concerned. The Committee, therefore, decided that the present formula be not changed and the Universities may recommend to the University Grants Commission hard cases that may have arisen and each case may be decided on merit.

श्री विमलकमार मन्नालालजी चौरहिया: क्या श्रीमान यह बतलायेगे कि काफ, ग्रसें के बाद इस निर्णय पर ग्राने के पहले जो एग्रीव्ड पार्टी थी उनके प्रतिनिधि में भी इसके बारे में कोई चर्चा नहीं कि कोई ऐसा फार्मला निकाला जा सके जिसकी वजह से एनामार्लाज जो हैं वह बन्द हो जायें स्नौर नई एनामार्लाज किएट न हों ?

to Questions

श्री एम० सी० चागला : सब बाहस-चासलर्स ने बहत तकलीफ उठा करके ट्राई किया कि कोई ऐसा फार्मला हो सके जिससे एनामालीज दूर हों संगर ऐसा फार्मला मिला नहीं इसलियं इस डिसीशन पर ग्राये कि अगर कोई हाई केम होगा नो उसकी एडहाक वेसिस पर डिसाइड करेंगे।

श्री विमलकुमार मन्नालालजी चौरडिया: ऐसी स्थिति में क्या कमिशन ने सब यनि-वर्सिटीज को यह आदेश प्रसारित कर दिया है कि वह खद ही केसेज को देख करके अपना डिसीयन लेवे या वे लोग जो कि एग्रीव्ड है उनको रिग्नेजेन्टेशन देना परेगा ?

श्री एम० सो० चागलाः डिमीशन यह है कि Universities may recommend to the University Grants Commission hard cases that may have arisen and each case may be decided on merits.

श्री विमलकुमार मन्नालामजी चौरहिया: क्या श्रीमान यह बतलाने की कृपा करेंगे, जैसा कि पूर्व के मत्री जी ने बताया था कि उनका रिप्रेजेस्टेशन ग्राया है ग्रीर मैं ग्रापको विःवास दिलाता ह कि यनिवर्सिटी ग्राटम क्रियान स्वयं बहुत उत्सुक है कि टीचरों की तनख्वाह बढाई जाय इसी कारण से उनके ग्रेडस रिवाइज किये गये ग्रौर ग्रगर किसी वजह से किसी को कोई खास दिक्कत है तो उसकी व्यक्तिगत दुष्टि से जांच की जायगी तो ऐसी स्थिति में जब कि ऐसा फरवरी १६६३